INSTRUCTIONS FOR FILLING OF EFORM -21A (Particulars of annual return of the company not having share capital)

NOTE:

- The information to be provided in the eForm should be up to the date of AGM. In case AGM is not held or AGM is held after the due date of AGM including extension of time granted if any, then the information is to be provided up to the due date of AGM or due date of AGM after extension, as the case maybe.
- After the eForm has been filled, click the Prescrutiny button to prescrutinise
 the eForm. If the eForm is not prescrutinised, it shall be rejected when you
 attempt to upload the eForm.
- This eForm shall be taken on record through electronic mode without any
 processing at the Registrar of Companies office. Ensure that all particulars in
 the eForm are correct as per the records. There is no provision for
 resubmission of this eForm.
- No attachment can be submitted through the addendum service in respect of this eForm.

S. No.		Detailed Instructions					
Note: Instruc	ctions	are not provided for the fields which are self explanatory					
		t provisions of the Companies Act, 1956 and rules made in with tter dealt in this eForm					
1	(a)	Enter the Corporate Identity Number (CIN) of the company.					
		You can find the CIN by entering the existing registration number of the company in the 'Find CIN/GLN' service at the portal (www.mca.gov.in)					
2	(a)	Click the "Pre-fill" button.					
	(b)	The system will automatically display the name and number of members of the company					
	(d)	Enter the address of the registered office of the company.					
		The system will automatically display the email ID of the company. In case there is any change in the email ID, enter the new email ID.					
		Enter the website address, if available					
4		Enter the AGM date/ AGM due date/ AGM extension date correctly This shall be compared with other Annual Filing Forms and can impact their filing. This has been illustrated through following example.					
		Case I: Form 21A already Prescrutinised & Form 23AC being prescrutinised Following dates are entered in the prescrutinised Form 21A • Financial Year- 31.03.2008 • Actual date of AGM- 31.10.2008 • Due date of AGM- 30.09.2008					

If you prescrutinise Form 23AC with the following dates:

- Financial Year- 31.03.2008
- Actual date of AGM- 31.11.08
- Due date of AGM- 30.09.2008

Please note that Actual date of AGM entered in form 23AC (31.11.08) is different from date entered in already prescrutinised Form 21A (31.10.2008). At the time of Check form, following message is displayed-

"Please ensure that the AGM date/ AGM due date/ AGM extension date entered in the annual filing forms (i.e. 20B, 23AC, 21A, 66) are same for the respective financial year. In case of discrepancy, the prescrutiny of other Annual Filing Forms shall be impacted and you may be required to prescrutinise those forms again"

If you proceed and prescrutinise Form 23AC, the pre scrutiny of Form 21A shall be rejected as it contained AGM date which is different from the AGM date entered in the form being prescrutinised.

You will have to pre scrutinise Form 21A again with the correct date (As mentioned in Form 23AC) for the same financial year.

Case II: Form 21A already uploaded & Form 23AC is being uploaded

In case you have already uploaded pre-scrutinised Form 21A with following dates:

- Financial Year- 31.03.2008
- Actual date of AGM- 31.10.2008
- Due date of AGM- 30.09.2008

At the time of uploading already pre-scrutinised Form 23AC with following dates:

- Financial Year- 31.03.2008
- Actual date of AGM- 31.11.2008
- Due date of AGM- 30.09.2008

System shall prompt you for discrepancy with a message that the AGM Date/Due AGM Date/Extended AGM Date filled in the form is different from that of filled in earlier uploaded annual filing form. Please do a revised filing of the same in order to file this form. Therefore, in this case you have to first do the revised filing of Form 21A with the correct date (As entered in Form 23AC).

Enter the number of persons who have become members of the company since incorporation

> Enter the number of persons who have ceased to be members of the company since incorporation. This should be less than the number of persons who have become members of the company since incorporation

> Enter the number of members as on the date of AGM or latest due date thereof. This should be equal to number of persons who have become members since incorporation less: number of persons who have ceased to be members since incorporation.

> Enter the number of members as on the date of AGM or latest due date thereof excluding employees and past employees. This should not be greater than total number of members as on the date of AGM or

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	latest due date thereof and should not be greater than 50 in case of a private company.
7	Details of director(s), Managing Director, manager and secretary as on the date of AGM or latest due date thereof
	Enter the number of director(s), Managing Director, manager and secretary as on the date of AGM or latest due date thereof.
	Details of atleast two directors in case of private company (other than producer company); three directors in case of public company (other than producer company and five directors in case of producer company (part IXA) have to be entered.
	Based on the number entered, blocks of fields shall be displayed for entering the details. Details of maximum twenty (20) persons can be entered in the form and rest, if any, can be provided as an optional attachment to the eForm (refer format below). Details are to be entered only in case the date of AGM or latest due date thereof is on or after 01.07.2007. In case the date of AGM is before 01.07.2007, details are to be provided as an optional attachment to the eForm (refer format below).
	Enter the DIN/ PAN and click on prefill button. System shall display the name, designation and date of appointment as on the date of AGM. It shall be validated that the person (whose DIN or PAN is entered) is associated with the company as on the date of AGM. In case the details do not exist in the system, DIN/PAN of that person shall not be allowed to be entered. For such cases, Company would need to ensure that Form DIN-3 or Form 32, as the case may be, has been
8.	filed in respect of that person. Details of director(s), Managing Director, manager and secretary who
0.	ceased to be associated with the company since the date of last AGM Enter the number of director(s), Managing Director, manager and secretary who ceased to be associated with the company since the date of last AGM.
	Based on the number entered, blocks of fields shall be displayed for entering the details. Details of maximum eight (8) persons can be entered in the form and rest, if any, can be provided as an optional attachment to the eForm (refer format below). Details are to be entered only in case the date of AGM or latest due date thereof is on or after 01.07.2007. In case the date of AGM is before 01.07.2007, details are to be provided as an optional attachment to the eForm (refer format below).
	Enter the DIN/ PAN and click on prefill button. System shall display the name of the person in case of DIN. In case of PAN, name of the person is required to be entered. Enter the designation, date of appointment and date of cessation. Date of appointment and date of cessation shall not be greater than the date of AGM or latest due date thereof. Date of cessation shall not be less than the date of appointment.
	In case DIN or Income-tax PAN entered in regenerated blocks is repeated, then the date of cessation entered in the respective blocks should not be same.
Attachments	Details of particulars of the total amount of indebtedness of the company as on the date of annual general meeting

	 Details of past and present members in the format given below(not required if the company holds the license under section 25 of the Companies Act and is exempted from using the word Limited as the last word of its name.) .(As per the format given below)
	 Any other information can be provided as an optional attachment to eForm
Verification	Enter the serial number and date of board resolution authorising the signatory to sign and submit the eForm.
Digital Signature	The eForm should be digitally signed by minimum two persons, by manager, secretary or Managing Director and one director of the company.
	If there is no manager, secretary or Managing Director in the company then, by two directors of the company.
	Signatories should be duly authorised by the board of directors.
Designation	Select the designation of the person digitally signing the eForm.
	Enter the DIN in case the person digitally signing the eForm is a director or managing director
	Enter income-tax PAN in case the person signing the eForm is a manager
	Enter membership number or income-tax PAN in case the person digitally signing the eForm is a secretary.
Certification	The eForm should be certified by a chartered accountant (in whole-time practice) or cost accountant (in whole-time practice) or company secretary (in whole-time practice) by digitally signing the eForm.
	Select the relevant category of the professional and whether he/ she is an associate or fellow.
	In case the professional is a chartered accountant (in whole-time practice) or cost accountant (in whole-time practice), enter the membership number. In case the practicing professional is a company secretary (in whole-time practice), enter the certificate of practice number.
Pre-scrutiny	After the check form is successful and required documents have been attached, pre-scrutinise the eForm. This is a mandatory step.

Annexure: Formats of the attachment(s)

I. Format for the details of past and present members:

Folio in	Name,	Name of	Date on	Date on	Remarks,
Register	Address and	Father	which they	which they	if any
of	occupation, if	or	become	ceased to	
members	any of member	Husband	members	be members	

II. Format for the details of Directors, Managing director of the company:

Director	Present	Any	Father'	Nationality	Usual	Business occupation	Date	Date of	Date
identificat	name(s) and	former	s/	and	residen	and particulars of	of	appointm	of
ion	surname(s)	name(s	Husba	nationality	tial	directorships, managing	birth	ent	cessa
Number	in full and) or	nd's	of origin if	addres	directorships, manager	and		tion if
(DIN)	whether	surnam	name	different	S	ships and secretary	age		any
	director or	e(s) in	and	from		ships held in other			
	managing	full	surnam	present		companies/ bodies			
	director		е	nationality		corporate			

III. Format for the details of Manager, Secretary of the company:

Income-	Present	Any	Father'	Nationality	Usual	Business occupation	Date of	Date
tax	name(s) and	former	s/	and	residen	and particulars of	appointm	of
Permane	surname(s)	name(s	Husba	nationality	tial	directorships, managing	ent	cessa
nt	in full and) or	nd's	of origin if	addres	directorships, manager		tion if
account	whether	surnam	name	different	S	ships and secretary		any
number	Manager or	e(s) in	and	from		ships held in other		
(PAN)	Secretary	full	surnam	present		companies/ bodies		
			е	nationality		corporate		

Common Instruction Kit

Buttons	Particulars
Pre Fill	When you click the pre fill button after entering the Corporate Identity Number in the eForm, the name is displayed by the system.
	This button may appear more than once in an eForm, and shall be required to be clicked for displaying the data pertaining to that field.
	You are required to be connected to the Internet for pre-filling.
Attach	Click the Attach button corresponding to the document you wish to attach. In case you wish to attach any other document, click the Optional Attachment button.
Remove attachment	You can view the attachments added to eForm in the rectangle box provided next to the list of attachment. If you want to remove or delete any attachment, select the attachment to be removed and click the "Remove attachment" button.
Check Form	Once the eForm is filled up, click the Check Form button for form level validation, for example, to check whether all the mandatory fields have been filled or not. If an error is displayed, rectify the error and click the "Check Form" button again. When the form level validation is complete, the message, "Form level pre scrutiny is successful", is displayed. The form level validation (Check Form) is done without being connected to the Internet.
Modify	The "Modify" button gets enabled after the check form is done. By clicking this button, you can make changes in the filled eForm. The digital signatures, if already attached, shall be removed.
	Once you have changed the filled eForm, click the Check Form button again.

Pre scrutiny	The "Pre scrutiny" button gets enabled once check form is done. You are required to be connected to the Internet for pre scrutiny.
	On pre-scrutiny, the system level check is performed and if there are any errors, the same are displayed to the user.
	After correcting the pre scrutiny errors, attach the digital signature on the eForm in the signature field.
Upload eForm	Once the eForm is pre scrutinised, filled and signed, it is ready for uploading on the MCA21 portal. Login to the MCA21 portal with your user ID and password for uploading the eForm.